

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/278(KB)2022
IA(I.B.C)/709(KB)2024,
IA(I.B.C)/476(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 03RD MAY 2024

IN THE MATTER OF	HI-TECH DESIGNS PVT LTD VS SRI SAI CAR SALES PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

Mr. Avishek Guha, Adv.] For the Resolution Professional
Mr. Arunika Dutta, Adv.]
Mr. Kaustov De Sarkar, Adv.]

ORDER

1. Ld. Counsel for the Resolution Professional present.
2. **IA(I.B.C)/476(KB)2024:**
 - a. Ld. Counsel Mr. Avishek Guha, appearing for the Resolution Professional submits that in terms of our earlier direction the deadlock have been broken and possession has been taken over by the Resolution Professional on the said premises in question. Therefore, IA (I.B.C)/476(KB)2024 has served its purpose and accordingly, is **disposed of** infructuous.
3. **IA(I.B.C)/709(KB)2024:**
 - a. In view of the fact that the Resolution Professional required assistance from the local police station in course of his dues we would direct the local police station to ensure an assurance or cooperation with the Resolution Professional to carry out his duty effectively in terms of the code. IA (I.B.C)/709(KB)2024 stands **disposed of**.

4. List this C.P.(IB)/278(KB)2022 on **14.06.2024**.

D. Arvind
Member (Technical)

Bidisha Banerjee
Member (Judicial)